

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 191/2011 (Suo motu)

Sub: Compliance with the Regulation 5.2. (f) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 regarding restricted governor mode of operation by the generating stations.

Date of hearing : 13.3.2012

Coram : Dr. Pramod Deo, Chairperson
Shri S. Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Respondents : NTPC, NHPC, Neyveli Lignite Corporation Limited, Andhra Pradesh Power Generation Corporation, Meghalaya Energy Corporation Limited, Jindal Power Limited, Orissa Power Generation Corporation Limited, Orissa Hydro Power Corporation Limited, Narmada Control Authority and others

Parties present : Shri S.K.Sonee, POSOCO
Shri S.R.Narasimhan, NLDC
Shri V.K. Agarwal, NRLDC
Shri Debashish, NRLDC
Shri V.Suresh, SRLDC
Shri R.Suresh, NLC
Shri S.K.Meena, NHPC
Shri C.Vinod, NHPC
Shri B.L.Jangi, Lanco
Shri P.D.M.V. Prasad, Lanco
Shri P.P.Francis
Shri Rohit Chabra
Shri Ashis Dev,
Shri R.K.Agarwal
Miss Sonia Dogra
Shri G.K.Dixit
Shri Vipin Jindal

Record of Proceedings

The Commission in its order dated 4.10.2011 observed as under:

"3. As all the generating stations are not on the RGMO mode, fluctuation in system frequency is adversely affecting the power system and the generating stations. Non-operation of the generating stations under the restricted governor mode.

4. *All the respondents are directed to explain by 25.10.2011 the reasons for not switching over to the restricted governor mode of operation and to show cause as to why appropriate action under the Electricity Act, 2003 should not be initiated against the respondents for non-compliance of the provisions of the Grid Code."*

2. The Commission observed that 36 generating companies were issued show cause notices for non-compliance of the provisions of the Grid Code and only NTPC, NHPC, Neyveli Lignite Corporation Limited, Andhra Pradesh Power Generation Corporation, Meghalaya Energy Corporation Limited, Jindal Power Limited, Orissa Power Generation Corporation Limited generating companies and Narmada Control Authority have filed their responses.

3. During the hearing, Shri S. K. Sonee, POSOCO submitted that the RLDCs have already filed petitions for enforcing adequate frequency response from all the control areas in the Indian Grid through availability of primary response from all generating stations in the grid. He further submitted that amendment in Indian Electricity Grid Code Regulations is not required for defining the parameters of the controlled area to be monitored by NLDC.

4. The Commission directed NLDC to file, on affidavit, latest status of response of the eligible units under restricted governor mode of operation and clearly bring out which units were providing response and which not.

5. The Commission further directed the staff of the Commission to process the case for issuing show cause notices to the Chief Executive of the generating companies under Section 142 of the Electricity Act, 2003 for non-compliance of the Commission's order dated 4.10.2011.

By order of the Commission

**Sd/-
(T. Rout)
Joint Chief (Law)**